

## PART B.—THE RECEPTION OF PAUPER APPEALS

Appeals to be accompanied by application for leave to appeal.

1. No application for leave to appeal as a pauper shall be received unless it is accompanied by a memorandum of appeal, nor shall a memorandum of appeal purporting to be on behalf of a pauper be received unless it is accompanied by an application for leave to appeal as a pauper. A schedule of any movable or immovable property belonging to the applicant, with the estimated value thereof shall be annexed thereto. The schedule shall also be signed and verified in the manner prescribed for the signing and verification of pleadings.

Who can present.

2. (a) Such application and memorandum shall be presented to the Court by the applicant in person, unless he is exempted from appearing in Court, under section 132 or 133 of the Civil Procedure Code or any other provision of law. In the latter case the application and memorandum can be presented by an authorised agent who can answer all material questions relating to the application. Such agent may be examined in the same manner as the party represented by him might have been examined, had such party attended in person.

Grounds for exemption to be stated if not presented personally.

(b) Every such application, if presented by an agent shall state on the face thereof, that the applicant is a person exempted from appearance under section 132 or section 133 of the Code of Civil Procedure or any other provision of law and shall not be received unless it contains such statement.

Treatment of petition not duly presented.

3. When an application or memorandum of appeal is one that cannot be received under the foregoing directions, the Deputy Registrar shall record, or cause to be recorded thereon, the name of the person presenting such application or memorandum, the date of its presentation, and an order returning the same for due presentation with the reason for such order and shall sign and date such order with his own hand.